

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No.403
IB/989/ND/2020

IN THE MATTER OF:

Grand Arch Resident Welfare Association	...	Applicant
Versus		
IREO Pvt Ltd	...	Respondent

Order under Section 7 of IBC, 2016.

Order delivered on 18.01.2023

Coram:

MR. P.S.N. PRASAD
HON'BLE MEMBER (JUDICIAL)
DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Chinmoy Pradip Sharma, Senior Adv.
Ms. Asiya Khan, Mr. Irfan Hasieb, Mr. Krishnajyoti Deka,
Mr. Rishabh Munjal, Advocates
For the Respondent : Mr. Saurabh Kalia, Senior Adv.,
Mr. Sameer Chaudhary, Ms. Chaitanya Bansal, Advocates

ORDER

Heard the submissions made by Learned Counsel for the Financial Creditor. The Counsel for the Corporate Debtor is also present. Learned Counsel for the Financial Creditor has submitted that the parties are exploring the possibility of reaching amicable resolution in the matter and prayed for grant of time. Therefore, two weeks time is granted. It is made clear that if amicable resolution is not arrived between the parties within two weeks, both the Counsels must be in readiness to argue the matter on merits. Let the matter be fixed for 27.02.2023.

Sd/-
DR. BINOD KUMAR SINHA
MEMBER (TECHNICAL)

Mukesh

Sd/-
P.S.N. PRASAD
MEMBER (JUDICIAL)